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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3196/2002

New Delhi, this the 9th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

M.K. Sahni
A-8D, MIG Flats,
Mayapuri, New Delhi-110064. ... Applicant
(By Advocate: Shri Rajinder Nischal)

V E R S U S

1. Union of India
Through Secretary
Department of Revenue,
North Block, New Delhi.
2. Chairman
Central Board of Direct Taxes,
North Block, New Delhi. ... Respondents

ORDER (ORAL)

By Shri M.P. Singh, Member (A):

Heard Shri Rajinder Nischal, learned counsel
for the applicant.

2. By filing the present OA, the applicant is
claiming the following reliefs:-

- "i. The impugned seniority list be finalised in accordance with the instructions on rota and quota of vacancies before making regular promotion to the post of Joint Director (Systems).
- ii. The applicant be considered for promotion to the post Assistant Director/System analyst (redesignated as Deputy Director System) w.e.f.06.03.1995 and consequently for regular promotion to the post of Deputy Director/Computer Manager (now redesignated as Joint Director (Systems) with effect from the 6/3/2000.
- iii. Pending finalisation of the seniority list and grant of regular promotion to the post of Joint Director (Systems) the applicant be considered for promotion, on adhoc basis as Joint Director (Systems)."



(3)

(2)

3. The brief facts of the case are that the applicant is working as Assistant Director (Systems) (redesignated as Deputy Director System w.e.f. 16.8.1999) w.e.f. 13.1.1997. The applicant is due for promotion to the next higher post i.e. Joint Director. It is stated by the applicant that as per the recruitment rules, he has put in requisite years of service for considering him for promotion to the post of Joint Director. According to the applicant, his promotion is held up because the seniority list in the grade of Deputy Director has not been finalised by the department. The applicant is due for retirement on superannuation on 31.3.2003. He has, therefore, prayed that a direction should be given to the respondents to finalise the seniority list in the grade of Deputy Director at the earliest so that the applicant could be considered for promotion to the next higher grade before he ~~has~~ ^{with} retired from service on superannuation.

4. In these circumstances, we feel that the ends of justice will be duly met, if a direction be issued to the respondents, (even without issuing notices to ~~replies~~ ^{them}) to finalise the seniority list in the grade of Deputy Director within a period of two months from the date of receipt of a copy of this order. We do so accordingly.

5. The present OA is disposed of in the aforesated terms at the admission stage itself.

m/sd/s
(M.P. SINGH)
MEMBER(A)

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ls Ag
(V.S. AGGARWAL)
CHAIRMAN